

up together and the Supplementary Demands for Grants and the concerned Appropriation Bill be taken up separately.

MR. SPEAKER : I will take into this aspect.

Now we shall take up the Matters under Rule 377. Let us use this time for this purpose.

MATTERS UNDER RULE 377

17.45 hrs.

(i) Need to set up Regional office of Telecommunication Department at Saharasa, Bihar.

[Translation]

SHRI SURYA NARAYAN YADAV (Saharasa) : A number of regional offices of the Centre and the State Government are located in my Parliamentary Constituency, Saharasa in North Bihar which is also head quarter of Kosi Division. The people of Saharasa and Supaul have been facing numerous difficulties due to the absence of a regional office of the Department of Telecommunication there. For the minor jobs, the people of Saharasa have to go to the office of the Department of the Telecommunication at Katihar which consumes time as well as money. A number of irregularities also occur in the absence of regional office at Saharasa and there is no officer to check these irregularities.

The department of Telecommunication had selected a site in Saharasa in 1984 with a view to set up a regional office (D.T.E.) there but this office could not be set up as yet, as a result of which the department has been suffering loss of revenue and at the same time the difficulties of the people are also rising day-by-day.

Therefore, I urge upon the Central Government that a regional office, (D.T.E.) of the Department of the Telecommunication should set up at Saharasa without any further delay, so that the problems being faced by the people of Saharasa and Supaul could be solved and irregularities in the Telecommunication Department could be removed.

Therefore, to solve the problems being faced by the people of Saharasa, a regional office of the Department of Telecommunication should be set up at Saharasa without any further delay.

(ii) Need to Route the Proposed Super National Highway No. 6 via Bilaspur, Korba And Champa Towns of Madhya Pradesh.

SHRI BHAWANI LAL VERMA (Janjgir) : Sir, the Central Government Proposed Super National Highway No. 6 named 'Bhagwan Parshuram Mahapath' which is to traverse Bombay, Nagpur, Raipur, Sambhalpur, Rourkela, Jamshedpur and Dhanbad, a slight modification should be made therein in national interest to route it via Bombay,

Nagpur, Raipur, Bilaspur, Korba, Champa, Raigarh, Jharsuguda, Sundergarh, Rourkela, Jamshedpur and Dhanbad. As a result of this change the district head quarters Bilaspur and Raigarh would be linked to the big industrial centres Korba and sub-centre Champa as well this route could pass through the areas with vast reserve of coal, dolomite and line, which would be beneficial for the nation.

Therefore, I urge upon the Central Government to effect the above mentioned changes in the Super National Highway No.5, named as 'Bhagwan Parshuram Mahapath'.

(iii) Need to Conduct a Survey in Chhattisgarh Region of Madhya Pradesh to Assess the Need For Establishing Sugar Factories.

SHRI PAWAN DIWAN (Mahasamund) : Sir, superior quality sugarcane used to be grown in Chhattisgarh region of Madhya Pradesh in abundance. But in the absence of sugar mills in this area the sugarcane growers are compelled to grow other crops as a result of which cultivation of superior quality sugarcane has been abandoned. Therefore, it is imperative to set up sugar mills in this region with a view to encourage the farmers, who grow superior quality sugarcane.

Therefore, I urge upon the Government to conduct a survey in Chhattisgarh region of Madhya Pradesh to assess the need for establishing Sugar factories and special facilities be provided to the Sugar growers of this area.

(iv) Need To Expedite Issuance of Licence For Setting Up Of Sugar Mill At Mau Khas In Meerut District, U.P.

SHRI AMAR PAL SINGH (Meerut) : The Uttar Pradesh Government has recommended twice to the Union Government to set up sugar mill in Mau Khas area of my Parliamentary Constituency, Meerut and the Ministry of Food has also recommended twice to the Ministry of Industry to issue licences for this purpose. On 9th August, 1994 the Ministry of Food had accepted that Mau Khas fulfills the criteria laid down for issuing licences and the screening committee has given its approval to the Ministry of Industry but the matter is still under consideration.

In reply to my Unstarred Question No.451, dated 2nd August, 1995 it was told that the issuing of licence for Mau Khas is under consideration but the process has not been completed as yet. While it is clear from the recommendation of the Ministry of Food that the essential process has been completed. Now only the Ministry of Industry has to issue the licence.

Therefore, once again I urge upon the Hon. Minister of Industry that keeping in view the interests of the sugarcane growing farmers of my Constituency and the recommendations of the Uttar Pradesh Government and the Ministry of Food, licence should be issued to set up sugar mill there without any further delay.